

ITEM NO.9

COURT NO.9

SECTION IIC

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.).....of 2017
CRLMP No(s). 13684-13685/2015

(Arising out of impugned final judgment and order dated
06/01/2015 in CRLAP No. 3517/2008 passed by the High Court Of
Karnataka At Kalaburagi)

RACHAPPA & ANR.

Petitioner(s)

VERSUS

STATE OF KARNATAKA AND ORS

Respondent(s)

CRLMP. 13684/2015 (with c/delay in filing SLP and office report)

Date : 05/05/2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. R.V. Nayak, Adv.

Ms. Mata Prasad Singh, Adv.

Ms. Ranjana Rastogi Singh, Adv.

Ms. Manju Jetley, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated, list after two
weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master